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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH  
AT HYDERABAD.  
OA.870/95.

Date of order:28-7-95.

Between:-

1. Mr.M.Prabhakar & 2 Ors .... Applicants.

And

1. The Chief Personnel Officer,  
South Central Railway,  
Rail Nilayam, Secunderabad.
2. The Depot Chief Mechanical Engineer,  
Carriage Repair Shop, Tirupati,  
Chittoor Dist.
3. The Workshop Personnel Officer,  
Carriage Repair Shop,  
South Central Railway,  
Tirupati, Chittor Dist.

.... Respondents.

Counsel for the Applicant: Mr.K.G.Krishna Moorthy,  
Advocate.

Counsel for the Respondents: Mr.G.S.Sanchi, S.C. for Rlys.

CORAM:

Hon'ble Mr.Justice V.Neeladri Rao, Vice-Chairman  
Hon'ble Shri R.Rangarajan, Member(Administrative).

O.A.No. 870 of 1995.

Dt. of decision: 28-7-95.

JUDGEMENT

X As per the Hon'ble Sri R.Rangarajan, Member (A) X

Heard the counsel for both the parties.

2. A notification for recruitment of Trainee Skilled Artisan in the grade of Rs.950-1500 (RSRP) in C.R.S., Tirupati was issued vide Ref.No.TR/P/563/Skilled/93, dt. 14.4.1993 by R-2. The 3 applicants herein applied in pursuance of the above notification. They were offered appointment for the above said posts of Temporary Skilled Artisan by R-3 vide Lr.No.TR/P.563/DR/Skilled/93, dt.28.6.93 after they were selected in the selection comprising written test, viva vice and practical tests. The applicants have also have accepted the offer of appointment for the post of Trainee Skilled Artisan.

3. While the applicants were expecting orders for appointment as Trained Skilled Artisan they received a letter bearing No.TR/P.563/Mech./DR/SK/vol.II, dt. 29.8.94 stating that in the Workshop there is no possibility of appointing them in the grade of Trainee Skilled Artisan and that if they are willing to take up the post of Group'D' (unskilled) they will be considered to the extent vacancies available in due course. It is stated for the applicants that all of them have given their acceptance for Group 'D' as envisaged in the Railway letter dt. 29.8.94. But, inspite of their accepting the offer of appointment as Group'D', it is alleged that the respondents are maintaining silence over the matter

Copy to:-

1. The Chief Personnel Officer, South Central Railway, Raib Nilayam, Secunderabad.
2. The Depot Chief Mechanical Engineer, Carriage Repair Shop, Tirupati, Chittor Dist.
3. The Workshop Personnel Officer, Carriage Repair Shop, South Central Railway, Tirupati, Chittor Dist.
4. One copy to Mr. K. G. Krishna Moorthy, Advocate, 16-2-147/55/C, Anand Nagar, New Malakpet, Hyderabad-36.
5. One copy to Mr. G. S. Sanghi, Standing Counsel for Railways, CAT, Hyderabad.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

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and no intimation is given so far about the action taken for issuance of the orders of appointment. Hence, they filed this O.A. for a direction to the respondents to appoint them as Skilled Artisan or as Khalasi (Group 'D') in the scale of Rs.750-940 in C.R.S., Tirupati as ordered for the applicants in judgement of this Tribunal, dt. 18.5.95 in O.A.No.652/95..

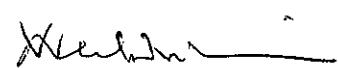
4. The prayer in this O.A. and the contentions put forward by the applicants in this O.A. are the same as raised in O.A.652/95 which was disposed of by us on 18.5.95. As the applicants herein are similarly situated as the applicants in O.A.652/95, we see no reason to differ from the direction already given in that O.A.

5. In view of what is stated above, the following direction is given:-

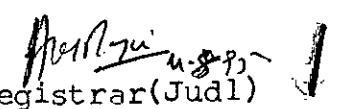
The respondents are directed to offer the applicants herein for appointment as Group 'D' as and when the vacancies arises in outsiders quota in C.R.S., Tirupati or anywhere else in Guntakal Division in their turn subject to the condition that the applicants gave acceptance for Group 'D' post within the stipulated time and also accepted the terms and conditions stipulated therein. The applicants should be considered for appointment in Group 'D' posts in their turn first, before considering any other outside candidate whose names are not already in list for appointment in Group 'D' posts, in C.R.S., Tirupati, or anywhere else in Guntakal Division.

6. The O.A. is ordered accordingly at the admission stage with no order as to costs. /

  
( R. Rangarajan )  
Member (A)

  
( V. Neeladri Rao )  
Vice Chairman

Dated 28/7/95

  
Dy. Registrar (Judl)

THPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NELADRI RAO  
VICE CHAIRMAN

A N D

THE HON'BLE MR. R. RANGARAJAN: (M(ADMN))

DATED 15.7 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

OA. No.

870/95

TA. No.

(W.P.)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

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